

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

12.12.2007

434
2007

Mr. Shyam Kumar, Counsel for applicant.

Heard learned counsel for the applicant.

For the reasons recorded separately, the O.A. is dismissed.

(J.P. SHUKLA)
MEMBER (A)

(C.K. YOG)
MEMBER (B)

AIHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 12th day of December, 2007

ORIGINAL APPLICATION NO.434/2007

CORAM :

HON'BLE MR.JUSTICE A.K.YOG, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

Bal Ram,
Driver in the office of
SCC (P.Way),
Sawai Madhopur,
Western Central Railway,
Kota Division.

... Applicant

(By Advocate : Shri Shiv Kumar)

Versus

1. Union of India through
General Manager,
Western Central Railway,
Jabalpur (MP).
2. Divisional Railway Manager,
Western Central Railway,
Kota Division,
Kota.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

PER HON'BLE MR.JUSTICE A.K.YOG

Heard learned counsel for the applicant.

2. Grievance of the applicant is to give effect to the order dated 16.10.95, passed by the Jaipur Bench

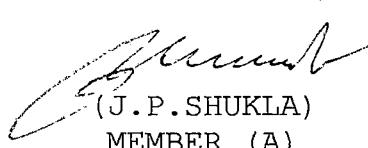
Um.

of this Tribunal in OA 167/92, Bal Ram v. Union of India & Ors.

2. In the present application, the applicant alleges that he has filed a representation dated 3.10.2007/Ann.A/2 to this OA. We find that facts mentioned in the said representation are too vague so as to appreciate the contention of the applicant and the grievance sought to be redressed is sought to be rectified through this OA. Learned counsel for the applicant submitted that the applicant has limited resources being a casual employee. Be that as it may, the applicant cannot claim the said relief in the present OA at this belated stage. Moreover, he has also not given the details of such juniors, as alleged in the OA, who have been absorbed though similarly situated as the applicant.

3. In view of the above, the learned counsel fairly submitted that the applicant may ~~be~~ ^{be} ~~please~~ be permitted to withdraw this OA in order to enable him to approach the authorities to file a detailed representation and for consideration of his contentions based on the aforementioned order of the Tribunal dated 16.10.95.

4. In view of the above, without entering into the merit of the case, the applicant is permitted to ~~be~~ ^{approach the Authorities} withdraw this OA and the same stands dismissed at the ~~the~~ ^{an} ~~admission~~ stage.


(J.P. SHUKLA)
MEMBER (A)


(A.K. YOG)
MEMBER (J)